

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. BEE K BEE PRINTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the corporate debtor	M/s. BEE K BEE PRINTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21/05/1993
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74994DL1993PTC053687
5.	Address of the registered office and principal office (if any) of the corporate debtor	REGISTERED OFFICE: C-2 EAST OF KAILASH, NEW DELHI-110065. PRINCIPAL OFFICE: KHESRA NO 55, KILA NO 22/2, NEAR MOHLA CHAPROLA ROAD, VILLAGE MOHLA TEHSIL BALLABGARH, SIKRI, INDUSTRIAL AREA, FARIDABAD, HARYANA- 121004.
6.	Insolvency commencement date in respect of corporate debtor	15/04/2024 (Copy of order received on 18/04/2024)
7.	Estimated date of closure of insolvency resolution process	12/10/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Akhil Ahuja IBBI/IPA-001/IP-P-02072/2020-2021/13213
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-29, LGF, LAJPAT NAGAR III, NEW DELHI- 110024 caakhilahuja@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-29, LGF, LAJPAT NAGAR III, NEW DELHI- 110024 cirp.bkb@gmail.com
11.	Last date for submission of claims	02/05/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. BEE K BEE PRINTS PRIVATE LIMITED on 15/04/2024.

The creditors of M/s. BEE K BEE PRINTS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 02/05/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Akhil Ahuja,
Interim Resolution Professional,
BEE K BEE PRINTS PRIVATE LIMITED
IBBI/PA-001/IP-P-02072/2020-2021/13213
Authorization for Assignment is valid upto 13.09.2024
Address: B-29, LGF, Lajpat Nagar –III, New Delhi- 110024

Place: New Delhi

Date: 20.04.2024

FORM NO. 5
BEFORE THE
DEBTS RECOVERY TRIBUNAL
600/1, UNIVERSITY ROAD NEAR
HANUMAN SETU MANDIR, LUCKNOW
SUMMONS FOR FILING OF REPLY &
APPEARANCE BY PUBLICATION
O.A. No. 722 OF 2023
DATE: 05/10/23
PUNJAB NATIONAL BANK
VERSUS
SH. AJAY KUMAR NAGAR & ANR.
2. Sh. Harvir Singh (guarantor) S/o Sh.
Veer Singh, At: H. No.104, Beta-II, Post
Kasna, Greater Noida, G.B. Nagar, U.P.
201308.
In the above noted application, you are required to file a reply in paper book form in two sets along with documents and affidavits (if any) personally or through your duly authorized agent or legal practitioner in this tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 22/4/24 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

REGISTRAR
DEBTS RECOVERY TRIBUNAL
LUCKNOW

"FORM NO INC 26"
Before the Central Government
The Regional Director, Northern Region, New Delhi
In the matter of the companies act, 2013, section 13(4) of the companies act, 2013 and rule 30(6) (a) of the companies (incorporation) rules, 2014
And
In the Matter of
NCR EXPORTS PRIVATE LIMITED
CIN : U51909DL2005PTC133267
having its registered office at : H. NO. 13A, 03rd Floor, Ghafor Nagar, Jangia Nagar, New Delhi-110025, India.
.....Applicant/Petitioner
Notice is hereby given to the General Public that the company proposes to make application to the central government under section 13 of the companies act, 2013 seeking confirmation of alteration of the memorandum of association of the company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 16th April, 2024 to enable the company to change its registered office from "National Capital Territory of Delhi" to "State of Uttar Pradesh"
any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, at the Address: The Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen days from the date of publication of this notice with a copy of the application company at its registered office at the address mentioned below:
For and on behalf of
NCR EXPORTS PRIVATE LIMITED
Sd/-
Kailash Kumar Sharma
Director
Date : 16.04.2024
Place: Delhi
DIN : 03023217

FORM NO. INC-25A
Before the Regional Director, Ministry of Corporate Affairs
Northern Region
In the matter of the Companies Act, 2013, section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014
AND
In the matter of Premier Vaults Limited having its registered office at E-54 Greater Kailash-1, New Delhi, Delhi-110048
.....Applicant
Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra-Ordinary General Meeting held on 10th April, 2024 to enable the company to give effect for such conversion.
Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deen Dayal Antodaya Bhawan, CGO Complex, Lodi Road, New Delhi-110003, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
For and on behalf of Premier Vaults Limited
Sd/-
Rajat Pahwa
Director
Date: 19.04.2024
Place: New Delhi
DIN: 00497640
Registered Office: E-54 Greater Kailash-1, New Delhi, Delhi-110048

"FORM NO INC 26"
Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
BEFORE THE CENTRAL GOVERNMENT THROUGH THE REGIONAL DIRECTOR, NORTHERN REGION
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
GLOBAL INFOCOM PRIVATE LIMITED
(CIN : U70101DL1997TC08841)
having its registered office at E-10 F/F Jawahar Park, Laxmi Nagar, East Delhi, Delhi-110092 India,
.....Petitioner
Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting held on March 20, 2024 to enable the Company to change its Registered office from the "National Capital Territory of Delhi" to "State of Uttar Pradesh"
Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the following address: E-10 F/F Jawahar Park, Laxmi Nagar, East Delhi, Delhi, India, 110092
For and on behalf of
Global Infocom Private Limited
Sd/-
Vikram Agrawal
(Director)
Date : 20.04.2024
Place : Delhi
DIN : 07284763

NORTHERN RAILWAY
Invitation of Tenders through E-Procurement system
Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-

S. Tender No	Brief Description	Qty.	Closing Date
01 16233634C	TAPERED ROLLER BEARING	153 SET	14-05-24
02 16240382	PARKING BRAKE CYLINDER	230 NOS	16-05-24
03 08245128	PROCUREMENT OF BPAC	62 SET	21-05-24

NOTE -1. Vendors may visit the IREPS website i.e. www.ireps.gov.in for details. 2. No Manual offer will be entertained.
Tender Notice No. 05/2024-2025 Dated : 19.04.2024 1175/2024

SERVING CUSTOMERS WITH A SMILE

FORM NO. 1
DEBTS RECOVERY TRIBUNAL, LUCKNOW
(Area of Jurisdiction: Part of Uttar Pradesh)
600/1 University Road, Near Hanuman Setu Mandir, Lucknow-226007
DRC NO. 170/2021
NOTICE UNDER Rule 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT 1961
Read WITH SECTION 29 OF RDBB & FI ACT, 1993
PUNJAB NATIONAL BANK V/S SHRI MANGAT RAM & ORS.
To,
(JD 1) Shri Mangat Ram s/o Shri Om Prakash, R/o House No 531 Shibhanpura Nagar Nigam, Gaziabad. Uttar Pradesh. Second Address JHS Katket, Terhi Garwal, Uttarakshi, Uttarakhand-237206
(JD 2) Manju Homes India Ltd. Through its Director Shri Akshay Jain, C-294, Vivek Vihar, Delhi 2nd Address: C-10 Ramprastha Ghaziabad.
(JD3) M/s Idea Builders Pvt. Ltd., Corporate Address: D-248, Street No. 10 Laxmi Nagar Delhi. 2nd Address site office Red Apple Residency Khushi No 998 Raj Nagar Extension, Ghaziabad, Pvt. Ltd.
This is to notify that a sum of Rs. 36,07,270/- (Rupees Thirty six Lac. Seven Thousand, Two Hundred seventy only) together pendentite and future interest @9.00% per annum from the date of filing of the Original Application i.e. 10.12.2019 with cost till its realization has become due from you as per the certificate bearing no. 170/2021 LKO dated 06.09.2021 in O.A. No. 1680/2019 passed against you by DRT, Lucknow.
1. You are hereby directed to pay the above sum within 15 days of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Bank and Financial Institutions Act, 1993
2. You are hereby ordered to declare an Affidavit the particulars of your assets on or before 22.05.2024
3. You are hereby ordered to appear before the undersigned on 22.05.24 at 11.00 A.M.
4. In addition to the sum aforesaid you will also be liable to pay:
Detail of Cost:
Application Fee Rs. 39,000/-
Advocate Fee Nil
Publication Charges Nil
Misc. Charges Nil
Clerical Charges Nil
Given Under my hand and Seal on this 05.04.24
Recovery Officer-II,
Debts Recovery Tribunal, Lucknow

SYMBOLIC POSSESSION NOTICE
ICICI Bank
Branch Office: ICICI Bank Ltd, 3rd Floor, Plot No- 23, New Rohtak Road, Karol Bagh, Delhi- 110005
Whereas
The undersigned being the Authorized Officer of ICICI Bank Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Bank Limited.

Sr. No.	Name of the Borrower/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Pramod Kumar Sharma/ Amit Sharma/ LBZSI00004322668	House No 38A/P/14/1, Part Of Khasra No.14/1, Wakai Punjabi Bagh, Mauza Nagla Boodhi, Hariparwat Wrd, Dayal Bagh Agra, Uttar Pradesh- 282005/ April 18, 2024	December 15, 2023 Rs. 10,32,034/-	Agra/ Shikohabad

The above-mentioned borrowers(s)/ guarantor(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.
Date: April 20, 2024
Place: Agra & Shikohabad
Authorized Officer
ICICI Bank Limited

Before Debts Recovery Tribunal-II, Delhi
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001
Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act, 1993 read with Rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rules) 1993 in the matter of
TA No. 751/2022 Dt. 03-04-2023
INDIAN BANK
Versus Applicant
MRS. NEHA SHARMA & ORS.
Respondent
Defendant
D1. Mrs. Neha Sharma W/o Mr. Prashant Kumar, C-211 Block-C Pkt-A INA Colony Sarojini Nagar New Delhi-23 Also at: Posh Saloon & SPA 47 B/2 Corner Mkt Malviya Nagar New Delhi-03
D2. Mr. Prashant Kumar S/o Late Sh Anil Kumar C-211 Block-C, INA Colony New Delhi-23 Also at: Airport Authority of India Club office E M Mangarkar Near Delhi Flying Club Safdarjangan New Delhi-03
Whereas the above named applicant(s) has/ have instituted a case for recovery of Rs. 22,70,310/- (Rupee Twenty Two Lakh Seventy Thousand Three Hundred Ten Only) against you and where as it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on 29.08.2024 at 10.30 A.M.
Take notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence.
All the matters will be taken up through Video Conferencing or Physical and for that purpose:-
(i) All the Advocates/Litigants shall download the "Cisco Webex" application / software;
(ii) "Meeting ID" and Password for the date of hearing qua cases to be taken by Hon'ble Presiding Officer/Registrar shall be displayed in the daily case list itself at DRT Official Portal i.e. drt.gov.in.
(iii) In an exigency Qua that the Advocates/Litigants can contact the concerned official at Ph. No. 23748478.
Given under my hand and seal of the Tribunal this 03rd day of April, 2023.
By Order of the tribunal
Section Officer, DRT-II, DELHI

JMT AUTO LIMITED
CIN:L42274DL1997PLC270939
Regd. Office: 35/2, Street No. 6, Friends Colony, Industrial Area, Shahdara, East Delhi, Delhi-110095
Email: jmt.auto@jmtauto.com, www.jmtauto.com
Form No. INC-26
[Pursuant to Rule 30 of Companies (Incorporation) Rules 2014]
Before the Central Government Regional Director Northern Region Bench, Delhi
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013, and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
And
In the matter of **JMT AUTO Limited** having its Registered Office at 35/2, Street No-6, Friends Colony, Industrial Area Shahdara, East Delhi-110095.
.....Petitioner
Notice is hereby given to the General Public that the Company proposes to make application to the Regional Director Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 12th March, 2024 to enable the Company to change its Registered Office from **National Capital Territory of Delhi to State of West Bengal.**
First Notice was published on 28th March, 2024, This is second and final notice.
Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, Ministry of Corporate Affairs, New Delhi-110003, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
Registered Office: 35/2, Street No-6, Friends Colony, Industrial Area, Shahdara, East Delhi-110 095.
By Order of the Board of Directors
For Jmt Auto Limited
Sd/-Mona K Bahadur
Company Secretary
Date: 19.04.2024
Place: New Delhi
(ACS 27452)

PEARL Polymers Limited
CIN No. L25209DL1971PLC005535
Regd. Office: A-9/72, Okhla Industrial Area, Phase II, New Delhi - 110020, INDIA
Tel.No: +91-11-47385300, Fax: +91-11-47480746, Email: pearl@pearlpet.net, Website: www.pearlpet.net
Notice of Postal Ballot E-Voting
1. Members are hereby informed pursuant to Section 110 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act"), and the Companies (Management and Administration) Rules, 2014 ("Rules") read together with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 03/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and 9/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs ("MCA Circulars"), Secretarial Standard on General Meetings, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") (including any statutory modification or re-enactment thereof for the time being in force, and as amended from time to time) and other applicable laws, rules and regulations, Company has completed the dispatch of Postal Ballot Notice (The "Notice") and are requested to note the following:
a) The Notice has been sent for seeking approval of the Shareholders of the Company by remote E-Voting for the appointment of Mrs. Anupama Halder as Non-Executive Independent Director of the Company.
b) The Company has appointed National Securities Depositories Limited ("NSDL") for providing remote E-Voting services (web link: www.evoting.nsdl.com).
c) The date of dispatch of Notice is Friday, 19th April, 2024.
d) The remote E-Voting shall commence on Saturday, 20th April, 2024
e) The remote E-Voting shall end on Sunday, 19th May, 2024, upon end of the voting period, the Remote E-Voting facility will be blocked by NSDL. A person who is not a member of the Company as on cut-off date shall treat this e-mail for information purpose only.
f) The Cut-off date for remote E-Voting is Friday, 12th April, 2024
g) A person whose name is appearing in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date shall be entitled to cast their votes through remote E-Voting.
h) The Board of Directors has appointed Ms. Rashmi Sahni, Practicing Company Secretary (Membership No. ACS: 25681; CP No: 10493), to act as the Scrutinizer for conducting the Postal Ballot / remote e-voting process in a fair and transparent manner.
i) Notice is also available on the Company's website at https://pearlpet.com/pages/about-us-1#investor and on the website of the Stock Exchanges i.e. BSE Limited ("BSE"), National Stock Exchange of India Limited ("NSE") and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.
j) For any grievance and for the documents relating to Remote E-Voting Shareholder(s)/ Beneficial Owner(s) may contact us at the registered office of the Company.
k) In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no. 022 - 48867000 and 022 - 24997000 or send a request to Amit Vishal, Assistant Vice president, NSDL at evoting@nsdl.com
l) THE RESULTS OF Postal Ballot along with the Scrutinizer Report will be declared on or before Tuesday, May 21, 2024. The said results shall be communicated to the BSE at www.bseindia.com and NSE at www.nseindia.com where the shares of the Company are listed. The results shall also be placed on the website of the NSDL at https://pearlpet.com/pages/about-us-1#investor and on the website of the NSDL at www.evoting.nsdl.com.
2. The Notice has been sent by email to the Shareholders whose email addresses are registered with the Company/ Depository Participant(s). The aforesaid documents are also available on the Company's website at https://pearlpet.com/pages/about-us-1#investor and on the website of the Stock Exchanges i.e. BSE Limited ("BSE"), NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE").
3. In accordance with the MCA Circulars physical copy of Notice with Postal Ballot forms will not be sent to the Shareholders for this Postal Ballot.
4. Shareholders will have an opportunity to cast vote(s) on the business set forth in the Notice through remote E-Voting. The manner in which Shareholders holding Shares in Dematerialized form/ Physical mode and for shareholders who have not registered their e-mail address is provided in the Notice of the Postal Ballot.
5. Members who have not registered their email address are requested to register the same by sending a signed request to Registrar and Transfer Agent of the Company (RTA), MAS Services Limited at investor@massserv.com.
6. Members are requested to carefully read all the important notes set out in the Notice and the manner of casting vote through Remote E-Voting.
For Pearl Polymers Limited
Sd/-
Aman Thakran
Company Secretary
Place: New Delhi
Date: 19th April, 2024

"IMPORTANT"
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

SMFG INDIA CREDIT COMPANY LIMITED
(Formerly Fullerton India Credit Company Limited)
Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
SALE NOTICE FOR SALE OF IMMovable PROPERTIES
E-Auction Sale Notice of 15 days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of SMFG India Credit Co. Ltd. (Formerly Fullerton India Credit Co. Ltd.)/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 10/05/2024 at 11:00 am to 01:00 pm (with unlimited extensions of 5 minute each), for recovery of Rs. 77,70,308.28/- (Rupees Seventy Seven Lakh Seventy Thousand Three Hundred Eight And Twenty Eight Paise Only) and further interest and other expenses thereon till the date of realization, due to SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited) Secured Creditor from the Borrowers and Guarantor(s) namely 1. ARUN KUMAR TIWARI 2. RAM NIWAS TIWARI 3. SHANTI DEVI 4. ABHISHEK KUMAR TIWARI LOAN ACCOUNT NUMBER(S) # 211101311125955.
The Reserve Price will be of Rs. 75,00,000/- (Rupees Seventy Five Lakh Only) and the earnest money deposit will be Rs. 7,50,000/- (Rupees Seven Lakh Fifty Thousand Only). The last date of EMD deposit is 09.05.2024.
For further details please contact at Ameen Kumar ameen.kumar@fullertonindia.com +91 8685987810 & Harmani Jolly Harmani.Jolly@fullertonindia.com +91 8655901470.
Description Of Immovable Property: A PROPERTY RESIDENTIAL HOUSE ALONG WITH STANDING STRUCTURE ADMEASURING EAST 27 FEET, WEST 27 FEET, NORTH 32 FEET, SOUTH 32 FEET HAVING TOTAL AREA 864 SQ. FEET. I.E 80.29 SQ MTRS HAVING TOTAL COVERED AREA 1062 SQ FT. I.E 98.69 SQ MTRS, BEARING ITS PRESENT MUNICIPAL PROPERTY KHATA NO.1397 (OLD NO.436B), SITUATED AT 37 CIVIL LINES ROOPKEE PARGANA, TEHSIL ROOKEE, DIST HAIRWAR, WHICH IS BOUNDED AS UNDER EAST: PASSAGE 7 FT WIDE -WEST: HOUSE OF SUGGAN SING -NORTH: HOUSE OF BRJLAL SUDHI -PROPERTY R/S.S.SHARMA
For detailed terms and conditions of the sale, please refer to the link provided in Fullerton India Credit Company Limited/Secured Creditor's website i.e. www.smfgindia.com / https://smfgindia.auctiontiger.net.
Place: Haridwar Date: 20.04.2024 SD/-, Authorised Officer SMFG India Credit Company Limited(formerly Fullerton India Credit Co. Ltd.)

NORTHERN RAILWAY
Applications are invited under scheme of 'One Station One Product' for setting up A. Stall at Hazrat Nizamuddin, Samalkha, Sonipat & Ganaur stations. B. Trolley at Jind, Jakhal, Narwana, Tohana, Mansa, Badli, Palam, Delhi Safdarjung, Shivaji Bridge, Tilak Bridge, Muradnagar, Partapur, Deoband, Tapri & Julana stations.
• The period for setting up of stall at Samalkha, Sonipat & Ganaur station per spell will be 90 days.
• The period for setting up to Trolley at stations mentioned in (B) above will be 30 days per spell.
• Registration fee for NSG 1, 2 & 3 stations will be charged @ rate of Rs. 2000 for each spell of thirty days and for NSG 4 (Palam & Ganaur) NSG 5 (Jind, Jakhal, Narwana, Tohana, Mansa, Tapri, Julana, Samalkha, Badli, Shivaji Bridge, Tilak Bridge, Muradnagar, Deoband & Delhi safdarjung) & NSG 6 (Partapur) registration fee will be charged @ rate of Rs. 1000 for each spell thirty days.
• The following are the eligibility criteria for participant viz.
a) Holder of Artisans/Weaver ID card issued by Development Commissioner Handicraft, Development Commissioner Handloom, or by the requisite state/Central Government Authority.
b) Individual artisans/weavers/craftsmen enrolled/registered with Tribal Cooperative Marketing Development Federation of India Limited (TRIFED)/National Handloom Development Corporation (NHDC)/Khadi/Village Industries Commission (KVIC) associated with Social Organizations, State Govt. bodies and associated with registered micro enterprises on the Udyam Portal of the Ministry of MSME and NGOs etc.
c) Self Help Groups registered with PMEGP (Prime Minister's Employment Generation Programme).
d) Marginalized or weaker sections of society.
e) No separate logo shall be allowed.
• The applicant will have to submit an undertaking to the Station Superintendent indicating that no activity would be undertaken to adversely affect the train operations, passenger safety and image of the Railways.
• Application should be addressed and can be submitted to Station Superintendent at station by the applicant till 15:00 hrs of 26.04.2024, which will be opened on same day.
• Station Superintendent will make priority roster of all approved participants and priority will be established through a draw of lots conducted at the station in the presence of all approved applicants by the Station Manager /Sectional CMI and nominated Finance representative.
• The One Station One Product scheme shall be governed by Railway Board's Commercial Circular No. 12 of 2022 and 09 of 2023 respectively available at website: www.indianrailways.gov.in & URL: https://indianrailways.gov.in/railwayboard/uploads/directorate/traffic_comm/Comm_Cir_2022/OSOP%20Policy.pdf & https://indianrailways.gov.in/railwayboard/uploads/directorate/traffic_comm/Comm_Cir_2023/CC%20%2009%20of%202023.pdf
• For any queries applicant may contact Station Superintendent or CMI of the respective stations. 1180/2024
Serving Customers With A Smile

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF M/s. BEE K BEE PRINTS PRIVATE LIMITED
RELEVANT PARTICULARS

Sr. No.	Name of Corporate Debtor	M/s. BEE K BEE PRINTS PRIVATE LIMITED
1.	Name of Corporate Debtor	M/s. BEE K BEE PRINTS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	21/05/1993
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74994DL1993PTC053687
5.	Address of the registered office and principal office (if any) of Corporate Debtor	C-2, East of Kailash, New Delhi-110065.
6.	Insolvency commencement date in respect of Corporate Debtor	15/04/2024 (Copy of order received on 18/04/2024)
7.	Estimated date of closure of insolvency resolution process	12/10/2024
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Akhil Ahuja Reg. No.: IBB/19A-001/IP-P-02072/2020-2021/13213 AFA Valid upto : 13.09.2024
9.	Address & email of the interim resolution professional, as registered with the board	B-29, LGF, Lajpat Nagar III, New Delhi- 110024 E-mail : caakhilahuja@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	B-29, LGF, Lajpat Nagar III, New Delhi- 110024 E-mail : cirp_bkb@gmail.com
11.	Last date for submission of claims	02/05/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://bbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. BEE K BEE PRINTS PRIVATE LIMITED on 15/04/2024. The creditors of M/s. BEE K BEE PRINTS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 02/05/2024 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Date : 20.04.2024 Interim Resolution Professional for BEE K BEE PRINTS PRIVATE LIMITED Place: New Delhi Regn. No.: IBB/19A-001/IP-P-02072/2020-2021/13213

FORM NO. NCLT. 3A
BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, AT NEW DELHI
COMPANY PETITION NO. CP (CAA) NO. 21 OF 2024
CONNECTED WITH COMPANY APPLICATION NO. CA (CAA) NO. 13 OF 2023
IN THE MATTER OF SCHEME OF ARRANGEMENT OF FORTIS EMERGENCY SERVICES LIMITED
... APPLICANT NO. 1/ TRANSFEROR COMPANY NO. 1 AND BIRDIE & BIRDIE REALTORS PRIVATE LIMITED ... APPLICANT NO. 2/ TRANSFEROR COMPANY NO. 2 AND FORTIS HEALTH MANAGEMENT (EAST) LIMITED ... APPLICANT NO. 3/ TRANSFEROR COMPANY NO. 3 AND FORTIS CANCER CARE LIMITED ...NON - APPLICANT/ TRANSFEROR COMPANY NO. 4 AND FORTIS HOSPITALS LIMITED ... APPLICANT NO. 4/ TRANSFEREE COMPANY
NOTICE OF PETITION
A petition under Sections 230 - 232 read with the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 and other applicable provisions of the Companies Act, 2013 ("the Petition"), seeking sanction of the proposed Scheme of merger by absorption between Fortis Emergency Services Limited [CIN: U93000DL2009PLC189866] (Transferor Company No. 1), Birdie & Birdie Realtors Private Limited [CIN: U45400DL2008PTC173599] (Transferor Company No. 2), Fortis Health Management (East) Limited [CIN: U85190DL2011PLC217462] (Transferor Company No. 3) and Fortis Cancer Care Limited [CIN: U85110HR2011PLC084071] (Transferor Company No. 4) (collectively the "Transferor Companies") with Fortis Hospitals Limited [CIN: U93000DL2009PLC222166] ("Transferor Company") and their respective shareholders and creditors ("Scheme") was presented by the Applicant Companies on 14th February 2023 and was admitted vide order dated 22nd January 2024 by the Hon'ble National Company Law Tribunal, Delhi bench ("Tribunal" or "NCLT") and the same is fixed for hearing before the Hon'ble NCLT Delhi bench on 31st May 2024 (Friday). The Applicant Companies have their corporate office at Tower A, Unitech Business Park, Block - F, South City 1, Sector - 41, Gurgaon, Haryana - 122001. Any person desirous of supporting or opposing the said Petition should send to the Applicant Companies' advocates, at the below mentioned address and the Hon'ble Tribunal, notice of his/her intention, signed by him/her or his/her advocate/authorised representative, with his/her name and address, so as to reach the Applicant Companies' advocates and to the Hon'ble Tribunal not later than two days before the date fixed for the hearing of the Petition. Where he/she seeks to oppose the Petition, the grounds of opposition or a copy of his/her affidavit shall be filed with the Hon'ble Tribunal at Block No. 3, Ground, 6th, 7th Floor & 8th floor, C.G.O. Complex, Lodi Road, New Delhi - 110003 and a copy thereof shall be furnished on the Applicant Companies' advocates at the addresses mentioned below, along with the aforesaid notice of opposition. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of prescribed charges for the same.
Dated this 20th day of April, 2024 Sanjeev Kumar Sharma, Vaibhav Kakkar, Arunav Guha Roy, and Siddharth Jain
Place: New Delhi Advocates for the Applicant Companies
Address: Saraf & Partners Law Offices, FC - 10 & 11, Sector 16A, Film City, Noida - 201301 Email: arunav.roy@sarafpartners.com

JANA SMALL FINANCE BANK Registered Office: The Fairway, Ground & First Floor, Survey No.10/11, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Regional Branch Office: 16/12, 2nd Floor, W.E.A., Arya Samaj Road, Karol Bagh, Delhi-110005.
DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.
Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgagees have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as Non performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagees as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

Sr. No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs. / as on
1	1) M/s. Babulal, Prop. Babu Lal Electricals, Represented by its proprietor Babu Lal, 2) Mr. Babu Lal (Borrower), 3) Mrs. Santosh Devi (Guarantor)	Loan Account No. 30209410000053 & 30209400000282 Loan Amount: Rs.2,50,000/- Rs.62,000/-	Details of Secured Assets: Part-'A' - Hypothecated Moveable Assets: First Charge on all Raw materials and stock in the books of account and receivables and book debts of the business premises of the company i.e. M/s. Babulal, Prop. Babulal Electricals, House No.3/4, Near Sheela Mata Mandir, Sheela Colony, Village Gurgaon, Near Shiv Vatika, Haryana-122001. Part-'B': Mortgaged Immovable Property - Schedule Property - Property Details: House No.1124, Area Measuring 20 Sq.yards, Covered Area 350 Sq.ft., situated at Village Gurgaon, House No.3/4, Near Sheela Mata Mandir, Sheela Colony, Village Gurgaon, Owned by Mrs. Santosh Devi, W/o. Mr. Babulal. Bounded as: East: Rasta 8 Ft. wide-13 Ft., West: House Kishan Lal-13 Ft., North: House of Mangli -14 Ft., South: House Sultan-14 Ft.	02.04.2024 18.04.2024	Rs.2,20,307/- (Rupees Two Lakhs Twenty Thousand Three Hundred and Seven Only) as on 14-04-2024

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagee as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Jana Small Finance Bank Limited shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to Jana Small Finance Bank Limited against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagees

